

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10913/2024

(Arising out of impugned final judgment and order dated 02-04-2024 in WP No. 8269/2024 passed by the High Court Of Judicature At Madras)

JAYASHREE

Petitioner(s)

VERSUS

THE COMMISSIONER OF POLICE & ORS.

Respondent(s)

(IA No.112709/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.112711/2024-EXEMPTION FROM FILING O.T.)

Date : 17-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Abhishek Kumar Pandey, Adv.
Ms. Surabhi Singh, Adv.
Mr. Bharat Upreti, Adv.
Mr. Manohar Pratap, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the petitioner.

We are not inclined to interfere with the impugned judgment and order passed by the High Court. However, we leave it open to the petitioner to adopt such civil remedies as are available to him in law including an application for restitution.

With these observations, the Special Leave Petition is dismissed.

Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by
Indu Maniwal
Date: 2024.05.17
18:11:31 IST
Reason: 

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

